

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:7153
ANSWERED ON:21.05.2012
PAYMENT OF EPF
Rathod Shri Ramesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the employees of a liquidated company are put to hardships for claiming their provident fund from Employees' Provident Fund Organisation (EPFO);
- (b) if so, the reasons therefor;
- (c) the details of procedure to be followed for claiming the provident fund accumulation of employees of a liquidated company; and
- (d) the time-frame stipulated by which the EPFO will release the payment to the applicant?

Answer

MINISTER OF THE STATE IN THE MIISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): No, Madam.

(c): Employees of a liquidated company can file their claim for provident fund, duly attested by any of the following authorized persons:

Member of Parliament;

Member of Legislative Assembly;

Magistrate;

A Gazetted Officer;

Sarpanch of the Village;

Manager of the Bank in which the Bank Account of the claimant is maintained; and

Notary Public, etc.

(d): As per the provisions contained in the Employees' Provident Funds Scheme, 1952, claims of a member, completed in all respect, is to be settled within 30 days of its receipt in the office Employees' Provident Fund Organisation (EPFO).